

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE SEVENTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**I.A.No.1 OF 2026
IN/AND
WRIT APPEAL NO: 166 OF 2026**

Writ Appeal under clause 15 of the Letters Patent Against Order Dated 17/07/2025 in WP No 29779 of 2024 on the file of the High Court.

Between:

Hari Om Metal Tubes Pvt. Ltd, Beneficiary Manisha Plastics Rep. By Smt. Jamna Rathi R/o Shed No. 84/C, Sy No. 48, Kattedan, Rajendemagar, Hyderabad - 500 077

...APPELLANT

AND

1. The state of Telangana, Rep by its Principal Secretary (Energy) Secretariat, Hyderabad.
2. Superintending Engineer, Operation Circle, Rajendemagar, Telangana, TSSPDCL, 1St Floor, Nanalnagar X Road, Hyd. 28.
3. Senior Accounts Officers, Operation Circle, Rajendemagar, Telangana, TSSPDCL, 1St Floor, Nanalnagar X Road, Hyd. 28.
4. Assistant Divisional Engineer, Operation Circle, Rajendemagar, Telangana, TSSPDCL, 1St Floor, Nanalnagar X Road, Hyd. 28.

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Condone the delay of 165 days in filing the present Writ Appeal in WP. No. 29779 of 2024 in the interest of Justice.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Common order passed by the Learned Single Judge in WP. No. 29779 of 2024 dated 17.07.2025 and pending disposal of main Writ Appeal.

Counsel for the Appellant : MS.NISHTHA

Counsel for the Respondent No.1 : GP FOR ENERGY

**Counsel for Respondents No.2to4 : SRI N.SREEDHAR REDDY,
SC FOR TSSPDCL**

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2026
in/and
WRIT APPEAL No.166 of 2026

Dated: 17.04.2026

Between:

Hari Om Metal Tubes Pvt. Ltd.

...Appellant

and

The State of Telangana,
Rep. by its Principal Secretary (Energy),
Secretariat, Hyderabad,
and 3 others.

...Respondents

JUDGMENT:

Learned counsel Ms. Nishtha appears for the appellant.

2. I.A.No.1 of 2026 is filed seeking to condone the delay of 165 days in filing the present writ appeal.

3. Learned counsel for the appellant seeks permission to withdraw the writ appeal with liberty to the appellant to avail appropriate remedy available in law.

4. Accordingly, I.A.No.1 of 2026 and the writ appeal are dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- A.V.S. PRASAD
DEPUTY REGISTRAR**

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SECTION OFFICER

To,

1. One CC to Ms.NISHTHA, Advocate. [OPUC]
2. Two CCs to GP FOR ENERGY, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI N.SREEDHAR REDDY, SC FOR TGSPDCL. [OPUC]
4. Two CD Copies.

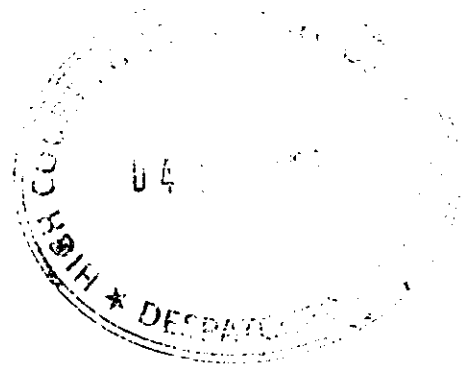
BSK

GJP

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HIGH COURT

DATED: 17/04/2026



JUDGMENT

I.A.No.1 OF 2026

IN/AND

WA.No.166 of 2026

**DISMISSING THE I.A & WRIT APPEAL
WITHOUT COSTS**

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